

(1)

Central Administrative Tribunal, Principal Bench, New Delhi

R.A.No.106/2005 in  
O.A.No.991/2003  
M.A.No.920/2005

New Delhi, this the 12<sup>th</sup> day of May, 2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.K. Naik, Member(A)

Shri Vijay Kumar and others

....Applicants

Versus

Union of India,  
Through the Secretary,  
Ministry of Personnel, PG & Pensions,  
Department of Personnel and Training,  
Government of India, North Block,  
New Delhi and others

....Respondents

Order(By Circulation)

Justice V.S. Aggarwal, Chairman

Vijay Kumar and others had filed O.A.991/2003. On 30.11.2004, the same was allowed. Respondents were directed to prepare a revised select list in accordance with the third proviso to Rule 12 (2) of the CSS Rules which was in force at the relevant time and to consider their claims.

2. The respondents have filed an application seeking review of the said order. The review application has been filed on 29.4.2005.

3. Alongwith the review application, a petition has been preferred seeking condonation of delay. It has been pleaded that review application could not be filed in time as the manner and method of implementation of the order required

*Ag*

detailed inter-departmental consultation and, therefore, the delay should be condoned.

4. It is well settled that delay can only be condoned when it is explained. Merely stating that it required detailed inter-departmental consultation without explaining as to where and how the delay occurred, cannot be taken to be sufficient ground for condonation.

5. We find that the review application is barred by time. Resultantly, it fails and is dismissed in circulation.

7/2/04  
( S.K. Nalk )  
Member(A)

V.S. Aggarwal  
( V.S. Aggarwal )  
Chairman.

/dkm/